

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.312/2024, IA NO.313/2024 & IA NO.316/2024

IN CP (IB) No.40/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. V/S KHATEMA FIBRES LIMITED
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Pulkit Deora with Sh. Himanshu Kohli, Advs. : *For the Applicant/ RP*

ORDER

Ld. Counsel representing the Applicant/ RP is present through VC.

IA NO.312/2024 & IA NO.313/2024

1. Let notice of both the applications be issued to the non-applicant/ respondents and file affidavit of service within a period of one week.
2. After receipt of notice, reply/ response if any, be filed by all the respondents within a period of two weeks by serving an advance copy to the opposite side. Rejoinder if any required to be filed, may be filed by the applicant within one week of receipt of the reply.
3. Let the matter to come up for further hearing on 2nd August, 2024.

IA NO.316/2024

1. Let notice of the present application be issued to the non-applicant/ respondents and file affidavit of service within a period of one week.

-Sd-

-Sd-

2. After receipt of notice, reply/ response if any, be filed by all the respondents within a period of two weeks by serving an advance copy to the opposite side. Rejoinder if any required to be filed, may be filed by the applicant within one week of receipt of the reply.
3. It is also pleaded in the present application that apart from one of the Directors, there were other seven persons, whose names have been furnished at para no.24 of the present application, and they are also alleged to be beneficiaries. The details of such seven persons have not been furnished by the respondents despite request being made by the RP in that context.
4. Let the details of the seven persons, which are described in para no.24 of the present application, be furnished by the non-applicant/ respondents within a period of one week, so as to enable the RP to implead them as well in the array of respondents in the present application.
5. Let the matter be adjourned for further hearing on 2nd August, 2024. Also, hard copies of all the three applications may also be filed before the next date of hearing.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

3rd July, 2024

Kavya Prakash Srivastava
(Stenographer)